



# ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

**ಬಿಶೇಷ ರಾಜ್ಯ ಪತ್ರ**

ಭಾಗ-IVA	ಬೆಂಗಳೂರು, ಶುಕ್ರವಾರ, ಆಗಸ್ಟ್ ೯, ೨೦೧೯ (ಶ್ರಾವಣ ೧೮, ಶಕ ವರ್ಷ ೧೯೪೦)	ನಂ. ೬೯೯
Part-IVA	Bengaluru, Friday, August 9, 2019 (Shravana 18, Shaka Varsha 1940)	No. 699

ಸಂಸದೀಯ ವ್ಯವಹಾರಗಳ ಸಚಿವಾಲಯ  
ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ: ಸಂವ್ಯಶಾಇ 21 ಶಾಸನ 2019, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 09.08.2019

The Karnataka Contingency Fund (Amendment) Ordinance, 2019 ಇದಕ್ಕೆ 2019ರ ಆಗಸ್ಟ್ ತಿಂಗಳ 9ನೇ ದಿನಾಂಕದಂದು ರಾಜ್ಯಪಾಲರ ಒಪ್ಪಿಗೆ ದೊರೆತಿದ್ದು, ಸಾಮಾನ್ಯ ತಿಳುವಳಿಕೆಗಾಗಿ ಇದನ್ನು 2019ರ ಕರ್ನಾಟಕ ಅಧ್ಯಾದೇಶ ಸಂಖ್ಯೆ: 01 ಎಂಬುದಾಗಿ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕೆಂದು ಆದೇಶಿಸಲಾಗಿದೆ.

## KARNATAKA ORDINANCE NO. 01 OF 2019

### THE KARNATAKA CONTINGENCY FUND (AMENDMENT) ORDINANCE, 2019

(Promulgated by the Governor of Karnataka in the Seventieth year of the Republic of India and First published in the Karnataka Gazette Extra-ordinary on the 9<sup>th</sup> day of August, 2019)

An Ordinance further to amend the Karnataka Contingency Fund Act, 1957 (Karnataka Act 11 of 1957) to provide for increase of the amount in the Karnataka Contingency Fund.

Whereas it is expedient to provide for increase of the amount in the Karnataka Contingency Fund due to non-provision in the Budget for Prime Minister Kisan Scheme, it is proposed to pay each farmer rupees four thousand in two installments as the farmers are under distress due to failure of monsoon.

And whereas both the Houses of the State Legislature are not in session and the Governor of Karnataka is satisfied that the circumstances exist which render it necessary for him to take immediate action to provide for increase of the amount in the Karnataka Contingency Fund.

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Karnataka is pleased to promulgate the following ordinance, namely:-

**1. Short title and commencement.-** (1) This Ordinance may be called the Karnataka Contingency Fund (Amendment) Ordinance, 2019.

(2) It shall come into force at once.

**2. Amendment of section 2.-** In section 2 of the Karnataka Contingency Fund Act, 1957 (Karnataka Act 11 of 1957) for the words "eighty crores" the words "two thousand two hundred crores" shall be substituted.

**VAJUBHAI VALA**  
GOVERNOR OF KARNATAKA

By order and in the name of the Governor of Karnataka,

**K. DWARAKANATH BABU**  
Secretary to Government  
Department of Parliamentary Affairs